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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) 38/ NCLT/AHM 2017
In CA(CAA) No. 4/NCLT/AHM/2017**

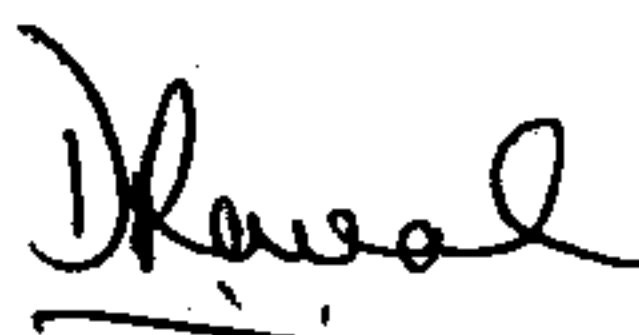
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017**

Name of the Company: Welspun Energy Pvt. Ltd.
Giriraj Renewables Pvt. Ltd. (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmistha Raval	Raval & Raval Advocate	Petitioner	
2.				

ORDER

Learned Advocate Ms. Dharmistha Raval present for Petitioners.

Proof of service of notices on statutory authorities filed.

Report of the chairman filed on 25.04.2017.

This petition is filed on 25.04.2017.

Representation of Regional Director filed.

No other representation received from statutory authorities.

Heard Learned Counsel for Petitioner.


Petition is admitted.

Date of hearing is fixed as 22.05.2017.

Petitioner is directed to advertise the notice of hearing in "Indian Express Ahmedabad Edition and Sandesh Ahmedabad Edition" not less than 10 days before the date of hearing calling for objection from public.

Issue notice to Regional Director informing the date of hearing.

List the matter on 22.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 3rd day of May, 2017.